

CODING SHEET

IN THE HIGH COURT OF ORISSA: CUTTACK**CHAPTER-VI, RULE - 28
CRIMINAL JURISDICTION
(To be filled by the Registry)**

Case Type _____ No. _____ of _____ Date of Registration _____

D. No. _____ Date of Presentation _____

(To be filled by the Counsel for Petitioner in black ink)**Case Type:** CRLA NO. _____ OF 2013Appellant / Petitioner (s): Bijay JenaHome District: Balasore Sex (M /F): Male. Age: 53.Respondent / O.P. (s): State of Odisha & 3 others.Counsel for Appellant/
Petitioner with State Bar Council Enrolment No., E.Mail Id / Phone No. / Mobile No. if any _____
Mr. Shankar Prasad Mahalik, Advocate, O. E. No. 192 of 2002, E. Mail: spm.adv.rediffmail.com, M: 93120836537

Counsel for Respondent / O.P. _____

with State Bar Council Enrolment No., E.Mail Id / Phone No. / Mobile No. _____

Subject Matter / Act

Section 22 (C), N.D.P.S. Act, 1985

Subject / Category Code

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Connected / Previous/ Type

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 No

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 of

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Covered case, if anyAppellant in (Put Mark)

Jail <input checked="" type="checkbox"/>	Bail <input type="checkbox"/>
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Lower Court Case Type

G.R.

 No.

43

 of

2011

Date of Judgment / Order _____

Name of the Lower Court and District

A.D.J.-cum- Special Court

Khurda

P.S. Case No. 24 Year 2011 of Khurda Police Station .

If any case was earlier before this Court in any form what-so-ever; give the particulars.

Case No. of (Pending / Disposed of on.....)

Sd.

(Mr. Shankar Prasad Mahalik, Advocate)
Signature and full name of the
Counsel for Petitioner/Appellant/ Party

Passing Officer _____

(To be filled by the Court Master / P.A. concerned in Court itself in Red ink)

Nature of Disposal By _____ By _____

Date of Disposal _____

Court Master / P.A. _____